

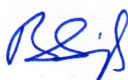
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.01/81 DATED 05.04.2017 ACTUALLY HELD ON 06.04.2017

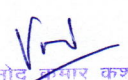
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 01/81 dated 05.04.2017 of Norms Committee-II for the year 2017-18 held on 06.04.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Dy. I.A.	MOS
4.	Shri K.S. Sodhi, AD(ME)	MSME
5.	Baljit Singh, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT


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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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 Foreign Trade Development Officer
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 वाणिज्य विभाग, नई दिल्ली
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Minutes of the Meeting No. 01/81 dated 05.04.2017 actually held on 06.04.2017 are confirmed by the members.

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to DeitY for comments on 12.6.2015. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

2	Case No.:5/21/81-ALC2/2016	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00489/AM17/	RLA File :05/23/040/00496/AM12/	Lic.No/Date:0510325625 23.05.2012	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

3	Case No.:6/21/81-ALC2/2016	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

4	Case No.:8/1/81-ALC2/2017	Party Name:DELTON CABLES LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00645/AM17/	RLA File :05/23/040/00380/AM12/	Lic.No/Date:0510328728 03.07.2012	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/4 dated 05/04/2017 as under : 1.Quantity of import item at Sl. No.1 may be allowed as 15031 Kgs. as per Engineering Table-4. RA may take suitable consequential action accordingly.				

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Vinod Kumar Kashyap
विनोद कुमार कश्यप
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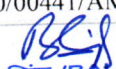
5	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	
	Decision : NC decided to ratify the norms for the above AA as per MSME comments vide their UO No. 30(197)/15-ME dated 06.04.2017 (copy enclosed). RA may take suitable consequential action accordingly.			

6	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 16.05.2017
	Decision : NC observed that reply of the firm has been referred to DeitY for comments on 30.03.2015. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.			

7	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 16.05.2017
	Decision : NC observed that reply of the firm has been referred to Min. of Mines for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.			

8	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 16.05.2017
	Decision : NC observed that reply of the firm was been referred to DHI for comments, however, DHI has informed that case relates to DIPP(Chem. Division). NC decided to forward the copy of the reply to DIPP (Chemical Division) for their comments and defer the case. The case stands deferred to 16.05.2017.			

9	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 16.05.2017


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Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.

The case stands deferred to 16.05.2017.

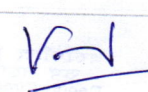
10	Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 16.05.2017
Decision : NC observed that comments offered by C&PC were referred back for re-examination. NC decided to await their comments and defer the case.				
The case stands deferred to 16.05.2017.				

11	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to DeitY for comments on 30.03.2015. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

12	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.				
The case stands deferred to 16.05.2017.				

13	Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA was referred to MNRE for comments and reminded vide DO letter dated 05.08.2016 to expedite comments. NC decided to await their comments and defer the case.				


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The case stands deferred to 16.05.2017.

14	Case No.: 27/13/81-ALC2/2015	Party Name: ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date: 0310796934 29.06.2015	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to C&PC for comments on 28.03.2016. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

15	Case No.: 9/9/81-ALC2/2016	Party Name: NEXUS ELECTRO STEEL LIMITED,	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date: 0410160773 08.07.2015	Defer Date: 16.05.2017
Decision : NC observed that hard copy of the application not received from RA, Chennai. NC decided to send a reminder to RA concerned and defer the case.				
The case stands deferred to 16.05.2017.				

16	Case No.: 9/13/81-ALC2/2015	Party Name: METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date: 0210205966 09.07.2015	
Decision : NC decided to ratify the norms for the above AA as per O/o DC, MSME UO No. 30(166)/15-ME dated 15/03/2017 (copy enclosed).				
RA may take suitable consequential action accordingly.				

17	Case No.: 26/1/81-ALC2/2017	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date: 0710108704 09.09.2015	Defer Date: 16.05.2017
Decision : NC observed that hard copy of the application not received from RA, Bangalore. NC decided to send a reminder to RA concerned and defer the case.				
The case stands deferred to 16.05.2017.				

18	Case No.: 37/19/81-ALC2/2015	Party Name: GRAVITA INDIA LTD	Meet No/Date: 1/81-ALC2/2017	Status: Deferred
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		05.04.2017	
HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

19	Case No.: 25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 16.05.2017.			

20	Case No.: 31/1/81-ALC2/2017	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00668/AM17/	RLA File :07/24/040/00300/AM16/	Lic.No/Date:0710109106 30.11.2015	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information in r/o following points as per advise of DHI present in the meeting :			
	i. Material balancing with weight & MV rating of Export Product.			
	ii. Brief calculation for quantity of inputs (weight terms) from the export product rating.			
	The case stands deferred to 16.05.2017.			

21	Case No.: 32/1/81-ALC2/2017	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00669/AM17/	RLA File :07/24/040/00299/AM16/	Lic.No/Date:0710109104 30.11.2015	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information in r/o following points as per advise of DHI present in the meeting :			
	i. Material balancing with weight & MV rating of Export Product.			
	ii. Brief calculation for quantity of inputs (weight terms) from the export product rating			
	The case stands deferred to 16.05.2017.			

22	Case No.: 6/18/81-ALC2/2016	Party Name:DYNAMIC	Meet No/Date:1/81-	Status:
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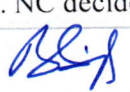
	CABLES PVT. LTD.	ALC2/2017 05.04.2017	Deferred
HQ File :01/81/050/00357/AM17/	RLA File :13/24/040/00042/AM16/	Lic.No/Date:1310048143 26.02.2016	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm received from the firm and same is being sent to DIPP for comments.			
The case stands deferred to 16.05.2017.			

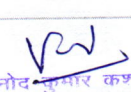
23	Case No.: 7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

24	Case No.: 2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

25	Case No.: 6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

26	Case No.: 8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				


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Udyog Bhawan, New Delhi

The case stands deferred to 16.05.2017.

Case No.: 5/18/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00356/AM17/	RLA File :13/24/040/00050/AM16/	Lic.No/Date:1310048175 22.03.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/27 dated 05/04/2017 as under :			
27	1. Net weight of export item may be specified as 19100 Kgs. 2. Quantity of import item at Sl. No. 1 viz. Alumimium Ingots may be allowed as 6617 Kgs. as per Engineering Table. 5. 3. Quantity of import item at Sl. No. 2 viz. XLPE Compound may be allowed as applied for i.e. 6450 Kgs. on net to net basis. 4. Quantity of import item at Sl. No 3 viz. PVC Compound may be allowed as applied for i.e. 4090 Kgs. on net to net basis.		
RA may take suitable consequential action accordingly.			

28	Case No.:6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.				

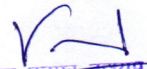
Case No.:32/6/81-ALC2/2016	Party Name:KALPANA INTERNATIONAL	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00098/AM17/	RLA File :06/24/040/00005/AM17/	Lic.No/Date:0610038373 29.04.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/29 dated 05/04/2017 as under :

1. Word “Finished” may be prefixed with the description of export item.
2. Word “Raw” may be prefixed with the description of import item
3. Quantity of import item may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.


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 Directorate General of Foreign Trade
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 Ministry of Commerce & Industry
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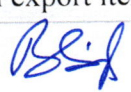

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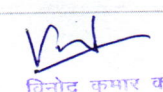
30	Case No.:9/21/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00493/AM17/	RLA File :25/24/040/00007/AM17/	Lic.No/Date:2510004502 06.05.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.			

31	Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.			

32	Case No.:5/12/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00222/AM17/	RLA File :52/24/040/00010/AM17/	Lic.No/Date:5210041897 17.05.2016	Defer Date: 16.05.2017
	Decision : NC observed that DIPP deficiency letter sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 16.05.2017.			

33	Case No.:4/9/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00171/AM17/	RLA File :02/24/040/00027/AM17/	Lic.No/Date:0210206710 24.05.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/33 dated 05/04/2017 as under : 1. Description of export item at Sl. No.1 may be amended as "Rolled Aluminium Sheets/Coils Thickness range 0.14 mm to 3.80 mm". 2. Quantity of import item at Sl. No. 1 viz. Aluminum Coils of thickness of higher than the thickness of export item at Sl. No. 1 may be allowed on net to net basis as claimed by the firm. 3. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 398 MT as 1.01 Kgs./Kg. content in export item at Sl. No. 2.			


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RA may take suitable consequential action accordingly.

34	Case No.:15/9/81-ALC2/2016	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00182/AM17/	RLA File :03/94/040/00162/AM17/	Lic.No/Date:0310804969 25.05.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

35	Case No.:15/18/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

36	Case No.:8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to M/o Mines for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

37	Case No.:16/12/81-ALC2/2016	Party Name:SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Rejected
	HQ File :01/81/050/00233/AM17/	RLA File :03/95/040/00179/AM17/	Lic.No/Date:0310805311 08.06.2016	
Decision : NC observed that DIPP deficiency letter dated 13.02.2017 followed with reminder dated 08.03.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

38	Case No.:17/12/81-ALC2/2016	Party Name:SAHNEY	Meet No/Date:1/81-	Rejected
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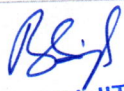

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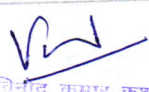
	KIRKWOOD PVT. LIMITED	ALC2/2017 05.04.2017	
HQ File :01/81/050/00234/AM17/	RLA File :03/95/040/00183/AM17/	Lic.No/Date:0310805314 08.06.2016	
Decision : NC observed that DIPP deficiency letter dated 13.02.2017 followed with reminder dated 08.03.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:17/9/81-ALC2/2016	Party Name:KALPANA INTERNATIONAL	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00184/AM17/	RLA File :06/24/040/00011/AM17/	Lic.No/Date:0610038396 09.06.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/39 dated 05/04/2017 as under :			
1. Word "Finished" may be prefixed with the description of export item. 2. Word "Raw" may be prefixed with the description of import item 3. Quantity of import item may be allowed on net to net basis with accountability clause.			
RA may take suitable consequential action accordingly.			

Case No.:27/18/81-ALC2/2016	Party Name:MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:29/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00666/AM17/	RLA File :11/24/040/00015/AM16/	Lic.No/Date:1110028209 20.06.2016	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/27 dated 05/04/2017 as under :			
1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format for import item at Sl. No. 1. 2. Justification/basis for the quantities of import item at Sl. No. 2.			


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The case stands deferred to 16.05.2017.

Case No.:30/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00667/AM17/	RLA File :11/24/040/00016/AM16/	Lic.No/Date:1110028210 20.06.2016	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/42 dated 05/04/2017 as under :			
42			
1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export item wise.			
2. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format for import item at Sl. No. 1.			
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 5.			
4. Justification/basis for the quantities of import items at Sl. No. 3, 4, 6 & 7.			
The case stands deferred to 16.05.2017.			

Case No.:2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
43			
The case stands deferred to 16.05.2017.			

Case No.:12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
44			
The case stands deferred to 16.05.2017.			

Case No.:18/9/81-ALC2/2016	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00185/AM17/	RLA File :34/24/040/00113/AM17/	Lic.No/Date:3410042352 14.07.2016	Defer Date: 16.05.2017


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Decision : NC observed that hard copy of the application not received from RA, Vadodara. NC decided to send a reminder to RA concerned and defer the case.

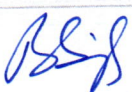
The case stands deferred to 16.05.2017.

46	Case No.:22/1/81-ALC2/2017	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

47	Case No.:14/12/81-ALC2/2016	Party Name:TECHNICAL ASSOCIATES LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00231/AM17/	RLA File :05/24/040/00161/AM17/	Lic.No/Date:0510399098 15.07.2016	Defer Date: 16.05.2017
Decision : NC observed that DHI deficiency letter sent to firm ON 08.03.2017. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 16.05.2017.				

48	Case No.:48/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00399/AM17/	RLA File :03/95/040/00303/AM17/	Lic.No/Date:0310806339 18.07.2016	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to DIPP. NC decided to await their comments and defer the case.				
The case stands deferred to 16.05.2017.				

49	Case No.:59/18/81-ALC2/2016	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:1/81- ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00410/AM17/	RLA File :07/24/040/00148/AM17/	Lic.No/Date:0710110117 19.07.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/49 dated 05/04/2017 as under :				
1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure. Accordingly, net weight of export items may be modified as 190.894 MT				


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containing 167.189 MT of GI Coils.

2. Words "of relevant grade & thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 209.533 MT as 1.253 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

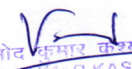
50	Case No.:18/12/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to DIPP, Chemical Division for comments. NC decided to await their comments and defer the case. The case stands deferred to 16.05.2017.			

51	Case No.:13/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00497/AM17/	RLA File :09/24/040/00603/AM16/	Lic.No/Date:091006 20.07.2016	Defer Date: 16.05.2017
	Decision : NC observed that reply of the firm has been received and same is being sent to DIPP. The case stands deferred to 16.05.2017.			

52	Case No.:5/1/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00642/AM17/	RLA File :31/82/040/00084/AM17/	Lic.No/Date:3110066266 26.07.2016	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP (Chemical Division) letter no.7/58/17-TSW/47 dated 31.03.2017 (copy enclosed). The case stands deferred to 16.05.2017.			

53	Case No.:26/18/81-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for			


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comments. NC decided to wait for their comments and defer the case.

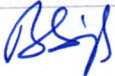
The case stands deferred to 16.05.2017.

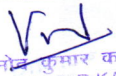
Case No.:7/24/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00580/AM17/	RLA File :04/24/040/00079/AM17/	Lic.No/Date:0410162141 28.07.2016	Defer Date: 16.05.2017
54 Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/54 dated 05/04/2017 as under :			
1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.			
The case stands deferred to 16.05.2017.			

Case No.:17/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00501/AM17/	RLA File :09/24/040/00686/AM16/	Lic.No/Date:0910064000 29.07.2016	Defer Date: 16.05.2017
55 Decision : NC observed that reply of the firm has been referred to DIPP. NC decided to await their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	Defer Date: 16.05.2017
56 Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 16.05.2017
57 Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			


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वाणिज्य एवं उद्योग मंत्रालय
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विनोद कुमार कश्यप
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Directorate General of Foreign Trade
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Ministry of Commerce, New Delhi

The case stands deferred to 16.05.2017.

Case No.:2/21/81-ALC2/2016	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00486/AM17/	RLA File :07/24/040/00158/AM17/	Lic.No/Date:0710110278 19.08.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/58 dated 05/04/2017 as under :

- Following may be added with the description of export item:

Ladder Type Cable Trays		
Size (mm)	Quantity(Nos.)	Net Weight(Kgs.)
150x 3000 x0.8 mm	2500 Nos.	13750 Kgs.
300x 3000 x0.8 mm	2500 Nos.	20000 Kgs.
450x 3000 x0.8 mm	2500 Nos.	28125 Kgs.
600x 3000 x0.8 mm	2500 Nos.	32500 Kgs.
Perforated Cable Trays		
75x 2400 x0.8 mm	150 Nos.	150 Kgs.
100x 2400 x0.8 mm	150 Nos.	173 Kgs.
150x 2400 x0.8 mm	150 Nos.	225 Kgs.
225x 2400 x0.8 mm	150 Nos.	338 Kgs.
300x 2400 x0.8 mm	150 Nos.	414 Kgs.
450x 2400 x0.8 mm	150 Nos.	639 Kgs.
640x 2400 x0.8 mm	150 Nos.	825 Kgs.
Cable Trays Accessories		
Splice Plates	2250 Nos.	337 Kgs.
Riser Link Plates	2250 Nos.	45 Kgs.
Radius Plates	2250 Nos.	1800 Kgs.
Hold Down Brackets	2250 Nos.	90 Kgs.
TX Brackets	2250 Nos.	382 Kgs.
Total net weight		99793

- Quantity of import item may be allowed as 106993 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

RA may take suitable consequential action accordingly.

Case No.:32/18/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00383/AM17/	RLA File :05/24/040/00241/AM17/	Lic.No/Date:0510399532 23.08.2016	Defer Date: 16.05.2017

Decision : NC observed that reply of the firm received and same is being sent to DIPP for

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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

VK
विनोद कुमार कश्यप
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce
Udyog Bhawan, New Delhi

comments.

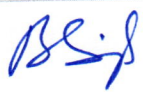
The case stands deferred to 16.05.2017.

60	Case No.: 4/18/81-ALC2/2016	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date: 0510399561 24.08.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 16.05.2017.			

61	Case No.: 31/18/81-ALC2/2016	Party Name: MARINO CABLES INDIA PVT. LTD.	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Rejected
	HQ File :01/81/050/00382/AM17/	RLA File :05/24/040/00242/AM17/	Lic.No/Date: 0510399551 24.08.2016	
	Decision : NC observed that DIPP deficiency letter dated 23.12.2016 followed with reminder dated 13.02.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

62	Case No.: 43/18/81-ALC2/2016	Party Name: R.R.KABEL LIMITED,	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00394/AM17/	RLA File :03/95/040/00723/AM16/	Lic.No/Date: 0310807460 30.08.2016	Defer Date: 16.05.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 16.05.2017.			

63	Case No.: 10/21/81-ALC2/2016	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00494/AM17/	RLA File :25/24/040/00011/AM17/	Lic.No/Date: 2510004654 30.08.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 16.05.2017.			


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Udyog Bhawan, New Delhi

64	Case No.:2/18/81-ALC2/2016	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date:041016 31.08.2016	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 16.05.2017.				

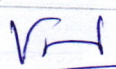
65	Case No.:18/18/81-ALC2/2016	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00369/AM17/	RLA File :05/23/040/00233/AM17/	Lic.No/Date:0510399601 01.09.2016	Defer Date: 16.05.2017
Decision : NC observed that company has sought one week time for filing of reply. NC decided allow one week time for filing of reply by the firm and defer the case. The case stands deferred to 16.05.2017.				

66	Case No.:19/18/81-ALC2/2016	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00370/AM17/	RLA File :05/23/040/00235/AM17/	Lic.No/Date:0510399602 01.09.2016	Defer Date: 16.05.2017
Decision : NC observed that company has sought one week time for filing of reply. NC decided allow one week time for filing of reply by the firm and defer the case. The case stands deferred to 16.05.2017.				

67	Case No.:57/18/81-ALC2/2016	Party Name:TUBEX INDIA	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Rejected
	HQ File :01/81/050/00408/AM17/	RLA File :05/24/040/00247/AM17/	Lic.No/Date:0510399600 01.09.2016	
Decision : NC observed that DIPP deficiency letter dated 13.02.2017 followed with reminder dated 08.03.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

68	Case No.:46/18/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510399656	Defer Date:


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VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

:01/81/050/00397/AM17/	:05/24/040/00287/AM17/	08.09.2016	16.05.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 08.03.2017. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 16.05.2017.			

69	Case No.:49/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00400/AM17/	RLA File :03/95/040/00359/AM17/	Lic.No/Date:0310807692 08.09.2016	Defer Date: 16.05.2017
Decision : NC observed that reply of the firm has been referred to DIPP. NC decided to await their comments and defer the case.				
The case stands deferred to 16.05.2017.				

70	Case No.:50/18/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00401/AM17/	RLA File :03/95/040/00406/AM17/	Lic.No/Date:0310807712 08.09.2016	Defer Date: 16.05.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 08.03.2017. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 16.05.2017.				

71	Case No.:7/18/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00358/AM17/	RLA File :13/24/040/00021/AM17/	Lic.No/Date:1310048375 09.09.2016	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/71 dated 05/04/2017 as under :				
Reply submitted by the firm vide their letter No. DCPL/2016-17/DGFT/791 dated 23.02.2017 has been perused which is not complete and accordingly they may be asked to submit the following information: 1. Details of indigenous inputs required in the manufacture of export items with net weight thereof per kilometer of each export item. 2. Net weight per KM of each cable including the weight of indigenous inputs . 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. 4. Wastage claimed, separately for each import item.				


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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

19


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 16.05.2017.

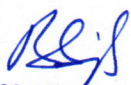
72	Case No.:9/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

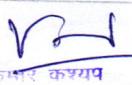
73	Case No.:13/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

74	Case No.:60/18/81-ALC2/2016	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00411/AM17/	RLA File :05/24/040/00275/AM17/	Lic.No/Date:0510399673 09.09.2016	Defer Date: 16.05.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 08.03.2017. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 16.05.2017.				

75	Case No.:11/18/81-ALC2/2016	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

76	Case No.:38/18/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File	RLA File	Lic.No/Date:0310807858	


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Director General of Foreign Trade
एवं उद्योग मंत्रालय
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Manmohan, New Delhi-110011


विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

:01/81/050/00389/AM17/

:03/95/040/00471/AM17/

16.09.2016

Decision : NC decided to **ratify** the norms for export item 1 to 8 for the above AA as per DIPP UO No. 12/21/2017-TSW/76 dated 05/04/2017 as under :

(i) Norms for export items at Sl. No. 1 to 8 may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 to 8.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1. However, for export item at Sl. No. 1.13, it may be allowed as 787.12 Kgs./km.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 4.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./K content in the export items at Sl. No.1 to 3, 5 & 6..
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.0 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 & 6.
7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 to 8.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 4 & 6.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.

(ii) For fixation of norms for export product at Sl. No. 9, Ministry of Information Technology is being consulted.

RA may take suitable consequential action accordingly.

Case No.:7/21/81-ALC2/2016	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00491/AM17/	RLA File :09/24/040/00116/AM17/	Lic.No/Date:0910064141 16.09.2016	Defer Date: 16.05.2017
77 Decision : NC observed that DIPP deficiency letter sent to firm on 08.03.2017. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:34/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
78 HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 16.05.2017

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Udyog Bhawan, New Delhi

Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 16.05.2017.

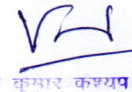
79	Case No.:35/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00386/AM17/	RLA File :03/95/040/00418/AM17/	Lic.No/Date:0310807896 19.09.2016	Defer Date: 16.05.2017
Decision : NC observed MOS deficiency sent to firm on 08.03.2017. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 16.05.2017.				

80	Case No.:42/18/81-ALC2/2016	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00393/AM17/	RLA File :04/24/040/00104/AM17/	Lic.No/Date:0410162287 20.09.2016	Defer Date: 16.05.2017
Decision : NC observed that email reply of the firm has been received and same is being sent to DIPP for comments.				
The case stands deferred to 16.05.2017.				

81	Case No.:36/18/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

82	Case No.:39/18/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00390/AM17/	RLA File :03/95/040/00510/AM17/	Lic.No/Date:0310808134 28.09.2016	Defer Date: 16.05.2017
Decision : NC observed that email reply of the firm received and same is being sent to DIPP for further examination of the case.				
The case stands deferred to 16.05.2017.				


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Assistant Director General of Foreign Trade
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विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

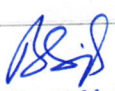
83	Case No.:4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 16.05.2017
Decision : NC observed that hard copy of the application not received from RA, Bangalore. NC decided to send a reminder to RA concerned and defer the case. The case stands deferred to 16.05.2017.				

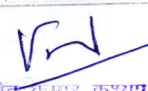
84	Case No.:3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

85	Case No.:4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.				

86	Case No.:8/18/81-ALC2/2016	Party Name:EASTERN BEARINGS (P) LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Rejected
	HQ File :01/81/050/00359/AM17/	RLA File :05/23/040/00281/AM17/	Lic.No/Date:0510400072 07.10.2016	
Decision : NC observed that DIPP deficiency letter dated 23.12.2016 followed with reminder dated 13.02.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

87	Case No.:20/18/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1310048421	Defer Date:


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:01/81/050/00371/AM17/	:13/24/040/00027/AM17/	18.10.2016	16.05.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

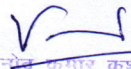
Case No.:10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File 88 :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File 89 :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:17/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File 90 :01/81/050/00590/AM17/	RLA File :02/24/040/00142/AM17/	Lic.No/Date:0210207112 28.10.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:18/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File 91 :01/81/050/00591/AM17/	RLA File :02/24/040/00143/AM17/	Lic.No/Date:0210207113 28.10.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			


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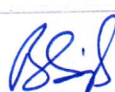

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92	Case No.:14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 16.05.2017.			

93	Case No.:22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 16.05.2017.			

94	Case No.:1/1/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: case deferred
	HQ File :01/81/050/00638/AM17/	RLA File :09/24/040/00282/AM17/	Lic.No/Date:0910064392 16.11.2016	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/94 dated 05/04/2017 as under :			
	1. Voltage rating and insulating & sheathing materials for export items at Sl. No. 1 to 26. 2. Quantity of export items at Sl. No. 1 to 26 has been given in Sq. meter, the same may be clarified and correct UOM may be given. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			
	The case stands deferred to 16.05.2017.			

95	Case No.:12/21/81-ALC2/2016	Party Name:STERLING EXPORTS	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00496/AM17/	RLA File :05/24/040/00359/AM17/	Lic.No/Date:0510400488 25.11.2016	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			


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 Udyog Bhawan, New Delhi-110011

The case stands deferred to 16.05.2017.

Case No.:6/24/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00579/AM17/	RLA File :03/94/040/00772/AM17/	Lic.No/Date:0310809779 13.12.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/96 dated 05/04/2017 as under :			
1. Net Weights of 1600 Kgs., 1200 Kgs., 1371 Kgs., 8866 Kgs., 120304 Kgs. & 2222 Kgs. may be specified with the quantities of export products from Sl. No 1 to 6 respectively 2. Words " Aluminium PVC concentric cable with Copper Communication wires" may be suffixed with the description of export item at Sl. No. 5. 3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 19300.43 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 4, 5 & 6. 4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 13618 Kgs. for export products at Sl. No. 1 to 3 & 5, taking clue from Engineering Table No. 5. 5. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1, 2 & 6, as claimed by the firm 6. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3, 5 & 6, as claimed by the firm.			
RA may take suitable consequential action accordingly.			

Case No.:2/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00575/AM17/	RLA File :02/24/040/00177/AM17/	Lic.No/Date:0210207204 15.12.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:8/24/81-ALC2/2016	Party Name:ASHOKA EXPORTS,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00581/AM17/	RLA File :29/24/040/00004/AM17/	Lic.No/Date:2910025272 21.12.2016	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			

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Foreign Trade Development Officer
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Deputy Director General of Foreign Trade
याणिज्य मंत्रालय, नई दिल्ली
Ministry of Commerce, New Delhi

The case stands deferred to 16.05.2017.

99	Case No.:21/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00594/AM17/	RLA File :02/24/040/00192/AM17/	Lic.No/Date:0210207229 03.01.2017	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

100	Case No.:4/1/81-ALC2/2017	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00641/AM17/	RLA File :03/94/040/00914/AM17/	Lic.No/Date:0310810350 05.01.2017	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/100 dated 05/04/2017 as under :				
1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 3. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 4. Material balancing viz. net content of each imported and indigenous input, export product wise. 5. Total requirement of each raw material, export product wise, in a tabular form				
The case stands deferred to 16.05.2017.				

101	Case No.:5/24/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00578/AM17/	RLA File :03/94/040/00880/AM17/	Lic.No/Date:0310810369 06.01.2017	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/101 dated 05/04/2017 as under :				
1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise.				


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विनोद कुमार कश्यप
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 New Delhi

4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 16.05.2017.

102	Case No.:11/1/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00648/AM17/	RLA File :03/94/040/00896/AM17/	Lic.No/Date:0310810393 09.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/102 dated 05/04/2017 as under :				
1. Quantity of import item may be allowed as applied for i.e. 29001.57 Kgs. as 1.02 Kgs./Kg. content in export items.				
RA may take suitable consequential action accordingly.				

103	Case No.:1/24/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00574/AM17/	RLA File :02/24/040/00183/AM17/	Lic.No/Date:0210207242 10.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/103 dated 05/04/2017 as under :				
1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1 & 2. 2. Net weight of export items at Sl. No. 1 & 2 may be specified as 162.4 MT & 217.48 MT respectively. 3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as 282.601 MT as 1.01 Kgs./Kg. content in export items at Sl. No. 1 & 2 . 4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 104.079 MT as 1.04 Kgs./Kg. content in export items at Sl. No. & 2 as claimed by the firm.				
RA may take suitable consequential action accordingly.				

104	Case No.:18/1/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Closed
	HQ File :01/81/050/00655/AM17/	RLA File :03/95/040/00773/AM17/	Lic.No/Date:0310810435 10.01.2017	
Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide their letter No.03/95/040/773/AM17/348 dated 10.01.2017. Accordingly, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

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Case No.:12/1/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00649/AM17/	RLA File :03/94/040/00923/AM17/	Lic.No/Date:0310810451 11.01.2017	
105 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/105 dated 05/04/2017 as under : 1. Quantity of import item may be allowed as applied for i.e. 102000 Kgs. as 1.02 Kgs./Kg. content in export items. RA may take suitable consequential action accordingly.			

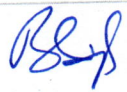
Case No.:25/1/81-ALC2/2017	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00662/AM17/	RLA File :13/24/040/00038/AM17/	Lic.No/Date:1310048525 12.01.2017	Defer Date: 16.05.2017
106 Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/106 dated 05/04/2017 as under : 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred to 16.05.2017.			

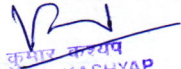
Case No.:3/1/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00640/AM17/	RLA File :03/94/040/00931/AM17/	Lic.No/Date:0310810530 16.01.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/107 dated 05/04/2017 as under :

1. Net Weights of export products from Sl. No 1 to 16 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	25352	7	23037	13	493
2	26916	8	42385	14	1769
3	10655	9	1540	15	24661
4	12454	10	21668	16	280


बलजीत सिंह /BALJIT SINGH
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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 उद्योग भवन, नई दिल्ली
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5	692	11	512		
6	78	12	947		

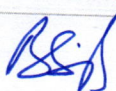
2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 49623.08 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 6, 11 to 14 & 16.
3. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 67218.68 Kgs. , as 1.01 Kgs./Kg content in the export products at Sl. No. 7 to 10 & 15.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 3 to 5, 7 to 10 & 15, as claimed by the firm
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 6 & 11 to 15, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. G.I. Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 12 to 15, as claimed by the firm

RA may take suitable consequential action accordingly.

108	Case No.:20/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00593/AM17/	RLA File :02/24/040/00207/AM17/	Lic.No/Date:0210207257 17.01.2017	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 16.05.2017.			

109	Case No.:19/1/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Closed
	HQ File :01/81/050/00656/AM17/	RLA File :03/95/040/00816/AM17/	Lic.No/Date:0310810569 17.01.2017	
	Decision : NC observed that above AA has been issued by the RA, Mumbai on Repeat Basis vide their letter No. 03/95/040/816/AM17/348 dated 17.01.2017. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

110	Case No.:12/24/81-ALC2/2016	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00585/AM17/	RLA File :03/94/040/00928/AM17/	Lic.No/Date:0310810638 19.01.2017	Defer Date: 16.05.2017
	Decision : NC observed reply submitted by the firm is incomplete n(without enclosures). NC			


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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

decided to ask the firm to submit complete documents for examination of the case and defer the case.

The case stands deferred to 16.05.2017.

Case No.:13/24/81-ALC2/2016	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00586/AM17/	RLA File :03/94/040/00927/AM17/	Lic.No/Date:0310810637 19.01.2017	Defer Date: 16.05.2017
111 Decision : NC observed reply submitted by the firm is incomplete n(without enclosures). NC decided to ask the firm to submit complete documents for examination of the case and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:2/1/81-ALC2/2017	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00639/AM17/	RLA File :02/24/040/00215/AM17/	Lic.No/Date:0210207266 20.01.2017	
112 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/112 dated 05/04/2017 as under :			
1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 52.267 MT, 19.695 MT & 105.04 MT respectively.			
2. Word "2.64 mm & 4 mm diameter" may be suffixed with the description of import item and its quantity may be allowed as 178.722 MT as 1.01 Kgs./Kg. content in export items.			
RA may take suitable consequential action accordingly.			

Case No.:7/1/81-ALC2/2017	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00644/AM17/	RLA File :03/94/040/00968/AM17/	Lic.No/Date:0310810663 20.01.2017	Defer Date: 16.05.2017
113 Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

Case No.:27/1/81-ALC2/2017	Party Name:WELSPUN WASCO COATINGS PVT.LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00664/AM17/	RLA File :37/24/040/00008/AM17/	Lic.No/Date:3710002667 20.01.2017	
114			


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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/114 dated 05/04/2017 as under :

1. Quantity of export item may also be specified 21470 Meters in addition to its weight.
2. Following may be added with the description of export item:
"Alloy Steel Pipe Size: OD 42 inches x 31.75 mm(WT) ; CWC density 3365 Kgs./ mtr³ ; No. of Anodes: 40"
3. Following may be added with the description of import item at Sl. No. 1:
"Size: OD 42 inches x 31.75 mm(WT)"
4. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 17400 MT (21470 Meters) on net to net basis.
5. Quantity of import item at Sl. No. 2 viz. Cement may be allowed as 3422 MT as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 3 viz. Iron Ore may be allowed as 14449 MT as 1.05 Kgs./Kg. content in export item..
7. Quantity of import item at Sl. No. 4 viz. Sand may be allowed as 951 MT as 1.05 Kgs./Kg. content in export item.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No.5 and its quantity may be allowed as 95458 Sq. meters as 1.05 Sq.mtrs./ Sq.mtrs. content in export item.
9. Quantity of import item at Sl. No. 6 viz. Adhesive may be may be allowed as 1.05 Kgs./Kg. content in export item.
10. Quantity of import item at Sl. No. 7 viz. Anode may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

Case No.:28/1/81-ALC2/2017	Party Name:WELSPUN WASCO COATINGS PVT.LTD.	Meet No/Date:1/81- ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00665/AM17/	RLA File :37/24/040/00007/AM17/	Lic.No/Date:3710002666 20.01.2017	
115			
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/115 dated 05/04/2017 as under :			
1. Quantity of export item may also be specified 21470 Meters in addition to its weight. 2. Following may be added with the description of export item: "Non-Alloy Steel Pipe Size: OD 42 inches x 31.75 mm(WT) ; CWC density 3365 Kgs./ mtr³ ; No. of Anodes: 40" 3. Following may be added with the description of import item at Sl. No. 1: "Size: OD 42 inches x 31.75 mm(WT)" 4. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 17400 MT (21470 Meters) on net to net basis.			

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Ministry of Commerce & Industry
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5. Quantity of import item at Sl. No. 2 viz. Cement may be allowed as 3422 MT as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 3 viz. Iron Ore may be allowed as 14449 MT as 1.05 Kgs./Kg. content in export item..
7. Quantity of import item at Sl. No. 4 viz. Sand may be allowed as 951 MT as 1.05 Kgs./Kg. content in export item.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No.5 and its quantity may be allowed as 95458 Sq. meters as 1.05 Sq.mtrs./ Sq.mtrs. content in export item.
9. Quantity of import item at Sl. No. 6 viz. Adhesive may be may be allowed as 1.05 Kgs./Kg. content in export item.
10. Quantity of import item at Sl. No. 7 viz. Anode may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

116	Case No.:19/24/81-ALC2/2016	Party Name:KRITIKA WIRES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00592/AM17/	RLA File :02/24/040/00056/AM16/	Lic.No/Date:0210207274 24.01.2017	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information as per MOS UO No. 2(4)/2017-TD dated 28.02.2017 (copy enclosed). The case stands deferred to 16.05.2017.			

117	Case No.:15/1/81-ALC2/2017	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00652/AM17/	RLA File :05/23/040/00410/AM17/	Lic.No/Date:0510401391 27.01.2017	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/117 dated 05/04/2017 as under : 1. Difference in export items and import items with details of manufacturing operations on import items, if any. 2. Details of any other inputs in export items, imported or indigenous, if any, with value thereof. The case stands deferred to 16.05.2017.			

118	Case No.:16/24/81-ALC2/2016	Party Name:SHARP WIRE INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
	HQ File	RLA File	Lic.No/Date:0410162766	


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

:01/81/050/00589/AM17/ :04/24/040/00185/AM17/ 01.02.2017

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/118 dated 05/04/2017 as under :

Taking clue from SION C-1172, Advance Authorization may be ratified as under:

1. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 28080 Kgs. as 1.08 Kgs./Kg. content in the export item.
2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 14700 Kgs. as 1.05 Kgs./Kg. content in the export item.

RA may take suitable consequential action accordingly.

119	Case No.: 13/1/81-ALC2/2017	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00650/AM17/	RLA File :22/24/040/00099/AM17/	Lic.No/Date:2210015646 06.02.2017	Defer Date: 16.05.2017
	Decision : NC observed that application for the above AA has been referred to DHI for comments. DHI has requested for submission of following information for examination of the case : i. Catalogue of export product & inputs. ii. Material balancing iii. Calculation of raw materials linked with export product rating. The case stands deferred to 16.05.2017.			

120	Case No.: 9/1/81-ALC2/2017	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00646/AM17/	RLA File :05/23/040/00342/AM17/	Lic.No/Date:0510401602 10.02.2017	Defer Date: 16.05.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/120 dated 05/04/2017 as under : 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 16.05.2017.			

121	Case No.: 6/1/81-ALC2/2017	Party Name:CENTURY	Meet No/Date:1/81-	Status:
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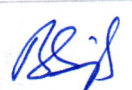
	METAL RECYCLING PRIVATE LTD.	ALC2/2017 05.04.2017	Deferred
HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 16.05.2017.			

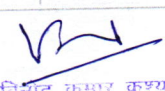
122	Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

123	Case No.:20/1/81-ALC2/2017	Party Name:RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:1/81- ALC2/2017 05.04.2017	Approved
	HQ File :01/81/050/00657/AM17/	RLA File :13/24/040/00056/AM17/	Lic.No/Date:1310048564 17.02.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per their advance authorization No.1310048376 dated 09.09.2016 ratified in meeting dated 07.03.2017 as per DIPP UO No. 12/21/2017-TSW/123 dated 05/04/2017 as under :				
1. Based on their actual past consumption, quantity of import item at Sl. No. 1 (Copper Scrap) may be allowed as 30.60 MT as 1.02 Kgs./Kg. content in the export item.				
RA may take suitable consequential action accordingly.				

124	Case No.:21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

125	Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
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 Deputy Director General of Foreign Trade
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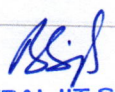

विनोद कुमार कश्यप
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HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/125 dated 05/04/2017 as under :			
1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 3.			
The case stands deferred to 16.05.2017.			

Case No.:14/1/81-ALC2/2017	Party Name:KUMAR INDUSTRIES	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
HQ File :01/81/050/00651/AM17/	RLA File :05/23/040/00558/AM17/	Lic.No/Date:0510401775 23.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/21/2017-TSW/126 dated 05/04/2017 as under :			
1. Words "containing 197000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item. 2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216700 Kgs. as 1.10 Kgs./Kg. content in export items.			
RA may take suitable consequential action accordingly.			

Case No.:16/1/81-ALC2/2017	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2017 05.04.2017	Status: Deferred
HQ File :01/81/050/00653/AM17/	RLA File :05/23/040/00548/AM17/	Lic.No/Date:0510401771 23.02.2017	Defer Date: 16.05.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/21/2017-TSW/127 dated 05/04/2017 as under :			
1. Difference in export items and import items with details of manufacturing operations on import items, if any. 2. Details of any other inputs in export items, imported or indigenous, if any, with value thereof.			
The case stands deferred to 16.05.2017.			

Case No.:23/1/81-ALC2/2017	Party Name:VIJAY STEELS	Meet No/Date:1/81-ALC2/2017 05.04.2017	Approved
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 बलजीत सिंह /BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
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 Directorate General of Foreign Trade
 वाणिज्य विभाग
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/81/050/00660/AM17/	RLA File :05/24/040/00599/AM17/	Lic.No/Date:0510401767 23.02.2017	
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Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DIPP UO No. 12/21/2017-TSW/128 dated 05/04/2017 as under :

1. Words "containing 49000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item at Sl. No. 1.
2. Words "containing 24000 Kgs. of Stainless Steel Grade 410" may be suffixed with the description of export item at Sl. No. 2.
3. Words "of relevant thickness and grade" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 53900 Kgs. as 1.10 Kgs./Kg. content in export items at Sl. No. 1.
4. Words "of relevant thickness and grade" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 26400 Kgs. as 1.10 Kgs./Kg. content in export items at Sl. No. 2.

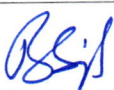
RA may take suitable consequential action accordingly.

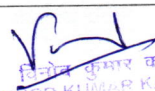
129	Case No.:17/1/81-ALC2/2017	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:1/81- ALC2/2017 05.04.2017	Status: Deferred
	HQ File :01/81/050/00654/AM17/	RLA File :02/24/040/00230/AM17/	Lic.No/Date:0210207414 27.02.2017	Defer Date: 16.05.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 16.05.2017.				

OFFLINE AGENDA FOR MEETING NO. 01/81 DATED 05.04.2017
ACTUALLY HELD ON 06.04.2017

Case No. AR- 1	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 1/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 05.04.2017	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that reply of the firm was been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 2	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 1/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 05.04.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.


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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011


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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that DHI vide their UO No. 3(39)/13-TSW(B) dated 20.02.2017 has informed that Export Product is electrical motor which relates to DIPP. NC decided to forward the complete documents to DIPP for comments and defer the case.

The case stands deferred to 16.05.2017.

Case No. AR- 3	M/S. CROMPTON GREAVES LIMITED
Meeting No. 1/81	HQ File No. 01/86/050/000323/AM14
Dated:- 05.04.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.

Decision : NC observed that company has requested for the ratification of above AA import item 1 to 4 as per SION C-284 and remaining items on net to net basis. NC noted that export product is not covered under SION C-284 for the above AA. NC decided to ask the firm to recheck their documents and defer the case.

The case stands deferred to 16.05.2017.

Case No. AR- 4	M/S. TRIDENT TOOLS LIMITED
Meeting No. 1/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 05.04.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : NC observed that representation in the above case has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 16.05.2017.

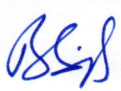
Case No. AR- 5	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 1/81	HQ File No. 01/81/050/00474/AM13/
Dated:- 05.04.2017	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.

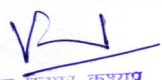
Decision : NC decided to **ratify** the norms for the above AA as per O/o DC(MSME) UO No. 30(105)/13-ME dated 15.03.2017 (copy enclosed).

RA may take suitable consequential action accordingly.

Case No. AR- 6	M/S. B.R. INDUSTRIES LIMITED
Meeting No. 1/81	HQ File No. 01/81/050/00372/AM13/DES-II
Dated:- 05.04.2017	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.

Decision: The case was discussed in the NC meeting and technical authorities was requested to give their comments for finalization of the above case.


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Ministry of Commerce & Industry
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Directorate General of Foreign Trade
व्यापार विभाग, उद्योग एवं उद्योग
Udyog Bhawan, New Delhi

The case stands deferred to 16.05.2017.

Case No. AR- 7	M/S. NEOSTAR STEEL TUBES PVT. LTD.
Meeting No. 1/81	HQ File No.:01/81/050/00298/AM15/
Dated:- 05.04.2017	RLA File :04/24/040/00074/AM14/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0410147871 dated 09.07.2013.
Decision: The above case has been reviewed in the NC meeting. The committee is of the opinion that norms have been correctly fixed at the initial stage. The imported pipes should have matched with the exported pipes and blanket permit for importing assorted pipes cannot be allowed under advance authorization.	
RA may take suitable consequential action accordingly.	

Case No. AR- 8	M/S. COMET EXPORTS
Meeting No. 1/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 05.04.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision : NC observed that representation in the above case has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 9	M/S. ALSTRONG ENTERPRISES INDIA PRIVATE LIMITED
Meeting No. 1/81	HQ File :01/81/050/00400/AM16/DES.II/
Dated:- 05.04.2017	RA File No. 05/23/040/00272/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510396200 dated 03.11.2015.
Decision : NC decided to maintain status quo for above AA as the norms have already been modified in NC meeting No.04/81 dated 17.05.2016 as per DIPP UO No. 12/21/2017-TSW/9-A/R dated 05/04/2017.	
RA may take suitable consequential action accordingly.	

Case No. AR- 10	M/S. FRICTION METAL FIBRES (INDIA) PRIVATE LIMITED
Meeting No. 1/81	HQ File : 01/81/050/00124/AM15/DES.II/
Dated:- 05.04.2017	RLA File : 05/23/040/00369/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510373564 dated 16.12.2013.
Decision : NC decided to ratify the norms for the above AA as per O/o DC(MSME) UO No. 30(3)/16-ME dated 23.02.2017 copy enclosed).	
RA may take suitable consequential action accordingly.	


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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No. AR- 11	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 1/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 05.04.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC observed that reply of the firm received and same is being sent to DHI for comments. Accordingly, NC decided to defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 12	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 1/81	HQ File : 01/81/050/00479/AM15/DES.II/
Dated:- 05.04.2017	RLA File : 06/24/040/00020/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610037956 dated 05.11.2014.
Decision : NC observed that DHI deficiency letter dated 13.02.2017 followed with reminder dated 08.03.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Case No. AR- 13	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 1/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 05.04.2017	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision : NC observed that representation in the above case has been referred to MOS for comments. Representative MOS has informed that they are examining the case. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 14	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 1/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 05.04.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed that representation in the above case has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 15	M/S. HOSLEY INDIA PRIVATE LIMITED
Meeting No. 1/81	HQ File No: 01/81/050/00287/AM10/DES.II
Dated:- 05.04.2017	RLA File No: 05/23/040/00082/AM10/
Subject:	Modification of ratified norms of advance authorization no.

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	0510252073 dated 06.11.2009.
Decision : NC decided to modify the norms for the above AA as per MSME comments vide their email dated 30.03.2017 as under :	
(i) Quantity of export item may be amended to 119608 kg (palm wax content) and rest of conditions remains the same.	
RA may take suitable consequential action accordingly.	

Case No. AR- 16	M/S. SURAJ LIMITED
Meeting No. 1/81	HQ File No: 01/81/050/00253/AM16/DES.II
Dated:- 05.04.2017	RLA File No: 08/24/040/00098/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0810135589 dated 01.07.2015.
Decision : NC decided to ratify the norms for above AA on repeat basis as per their AA No.081031446 dated 19.05.2014 ratified in NC Meeting No.03/81 dated 19.05.2015 as per DIPP UO No. 12/21/2017-TSW/16-A/R dated 05/04/2017.	
RA may take suitable consequential action accordingly.	

Case No. AR- 17	M/S. TD POWER SYSTEMS LIMITED
Meeting No. 1/81	HQ File No: 01/81/050/00432/AM15/DES.II
Dated:- 05.04.2017	RLA File No: 07/24/040/00234/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710106746 dated 24.09.2014.
Decision : NC observed that representation in the above case has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 18	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 1/81	HQ File No: 01/81/50/0157/AM10/DES.II
Dated:- 05.04.2017	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : NC observed that representation in the above case has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 19	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 1/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 05.04.2017	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.
Decision : NC observed that representation in the above case has been referred to DIPP	


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 वाणिज्य विभाग, नई दिल्ली
 Udyog Bhawan, New Delhi

for comments. NC decided to await their comments and defer the case.

The case stands deferred to 16.05.2017.

Case No. AR- 20	M/S. GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting No. 1/81	HQ File No: 01/81/050/00260/AM13/DES.II
Dated:- 05.04.2017	RLA File No: 05/23/040/00186/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510332474 dated 23.08.2012.
Decision : NC observed that representation in the above case has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 16.05.2017.	

Case No. AR- 21	M/S. PHOENIX FOILS PRIVATE LIMITED
Meeting No. 1/81	HQ File No: 01/81/050/00123/AM16/DES.II
Dated:- 05.04.2017	RLA File No: 03/95/040/01019/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310794570 dated 13.03.2015.
Decision : NC decided to modify the norms for the above AA as per MOS U.O. No.2(8)/2014-TD dated 06.03.2017 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR- 22	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 1/81	HQ F.No. 1/81/162/261/AM17/DES-II/
Dated:- 05.04.2017	
Subject:	Modification of SIONs, C-1958 & C-704 i.e. norms for disposable cylinders
Decision : M/s Inox India Private Ltd. has submitted a representation requesting modification of SION, C-1958 & C-704 i.e. norms for disposable cylinders. The Committee discussed the case and observed that case needs further examination before taking a view.	
The case stands deferred to 16.05.2017.	

Date:02.05.2017

Place:New Delhi

(Baljit Singh)

Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)

Foreign Trade Development Officer

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उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

4
5-4-2017
held on 6.4.17

NC Meeting dated 05/04/2017 - Case No. 8/1/81 (M/s Delton Cables Limited) (Advance Authorization No. 0510328728 dated 03.07.2012)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 15031 Kgs. as per Engineering Table-4.

Norms committee may take a view

✓ 0510412-72

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/4 dated 05/04/2017

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Udyog Bhawan, New Delhi

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

5
5.4.17
held on 6.4.17

30(197)/15-ME

Subject: AA No 1310041387 dated 18.10.12 of M/s Gravita India Ltd.

The norms may be recommended as follows:-

- Percentage of lead in Sno 2 of items of export may be mentioned as approx 98%.
- Percentage of lead in items of import may be specified as 50-55%.
- Sno 1 of items of import may be allowed as applied inclusive of 5% wastage (on lead content basis) on repeat basis as per AA no. 1310045824 dated 17.01.14.
- Sno 2 of items of import may be allowed as 1597.8 MT inclusive of 7% wastage on lead content basis

This issues with the approval of Competent Authority.



(KSSodhi)
AD(ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no 30(197)/15-ME dated 06.04.17



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग मंत्रालय
Udyog Bhawan, New Delhi

574

16
05-04-2016
held on 6.4.17

Govt of India
Ministry of Micro small & medium Enterprises
Office of the Development Commissioner
Mechanical Division

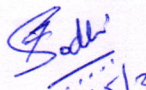
30(166)/15-ME

Subject: AA no 0210205966 dated 09.07.15 in respect of M/s Metal Engineering & Treatment Co. Pvt Ltd.

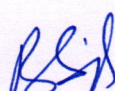
The norms may be recommended as follows:-

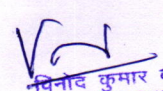
- Quantity of export item may be amended to 391.593 MT as requested by firm.
- Sno 1 of items of import may be allowed for 251.204 MT inclusive of 0.1% wastage.
- Sno 2 to 7 of items of import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME).


(K.S. Sodhi)
AD (ME)

Sh V.K.Kashyap, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(166)/15-ME dated 15.03.17


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

27
05-04-2017
Added on 6.4.17

NC Meeting dated 05/04/2017 - Case No. 5/18/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310048175 dated 22.03.2016)

Advance authorization may be ratified as under:

1. Net weight of export item may be specified as 19100 Kgs..
2. Quantity of import item at Sl. No. 1 viz. Aluminium Ingots may be allowed as 6617 Kgs. as per Engineering Table. 5.
3. Quantity of import item at Sl. No. 2 viz. XLPE Compound may be allowed as applied for i.e. 6450 Kgs. on net to net basis.
4. Quantity of import item at Sl. No 3 viz. PVC Compound may be allowed as applied for i.e. 4090 Kgs. on net to net basis.

Norms committee may take a view

05/04/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/27 dated 05/04/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi-110011


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Directorate General of Foreign Trade
वाणिज्य विभाग/Office of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

101
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 5/24/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310810369 dated 06.01.2017)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/101 dated 05/04/2017

बलजीत सिंह / BALJIT SINGH
उप महादेशिक विदेश व्यापार
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Directorate General of Foreign Trade
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

100
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 4/1/81 (M/s Associated Cables Pvt. Limited)
(Advance Authorization No. 0310810350 dated 05.01.2017)

Firm may be asked to submit the following information:

1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/100 dated 05/04/2017

बलजीत सिंह /BALJIT SINGH
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विदेश व्यापार महानिदेशालय
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Ministry of Commerce, New Delhi

96
05/04/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 6/24/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310809779 dated 13.12.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of 1600 Kgs., 1200 Kgs., 1371 Kgs., 8866 Kgs., 120304 Kgs. & 2222 Kgs. may be specified with the quantities of export products from Sl. No 1 to 6 respectively
2. Words "Aluminium PVC concentric cable with Copper Communication wires" may be suffixed with the description of export item at Sl. No. 5.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 19300.43 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 4, 5 & 6.
4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 13618 Kgs. for export products at Sl. No. 1 to 3 & 5, taking clue from Engineering Table No. 5.
5. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1, 2 & 6, as claimed by the firm
6. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3, 5 & 6, as claimed by the firm.

Norms committee may take a view

05/04/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/96 dated 05/04/2017

बलजीत सिंह / BALJIT SINGH
उप महादेशिक विदेश व्यापार
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Udyog Bhawan, New Delhi

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05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 1/1/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064392 dated 16.11.2016)

Firm may be asked to submit the following information:

1. Voltage rating and insulating & sheathing materials for export items at Sl. No. 1 to 26.
2. Quantity of export items at Sl. No. 1 to 26 has been given in Sq. meter, the same may be clarified and correct UOM may be given.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view

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(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/94 dated 05/04/2017

Udyog Bhawan, New Delhi-110011
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Deputy Director General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
व्यापार एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
उप महानिदेशक विदेश व्यापार

B.S.

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V.K.

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Udyog Bhawan, New Delhi

Export Item List

ADVANCE AUTHORISATION FILE NO. 03/95/040/00471/AM17 DT. 06.09.2016

ADVANCE AUTHORISATION NO. 0310807858 DT. 16.09.2016

Sr. No.	Size & type Of Cables	QTY	UOM	Total Cable Weight (MT)
1	Aluminium Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.			
1.01	3 Core X 25 Sq. MM	3000	METER	2.088
1.02	3 Core X 35 Sq. MM	1000	METER	0.852
1.03	3 Core X 70 Sq. MM	14000	METER	19.488
1.04	3 Core X 120 Sq. MM	9000	METER	18.297
1.05	3 Core X 150 Sq. MM	4000	METER	9.488
1.06	3 Core X 240 Sq. MM	8000	METER	29.056
1.07	3 Core X 300 Sq. MM	3000	METER	12.813
1.08	3.5 Core X 50 Sq. MM	4000	METER	4.848
1.09	3.5 Core X 150 Sq. MM	2000	METER	5.548
1.10	3.5 Core X 185 Sq. MM	3000	METER	10.197
1.11	3.5 Core X 240 Sq. MM	16000	METER	65.056
1.12	4 Core X 16 Sq. MM	9000	METER	5.949
1.13	4 Core X 70 Sq. MM	1000	METER	2.343
1.14	3.5 Core X 300 Sq. MM	3297	METER	16.716
	Total	80297		202.739
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.			
2.01	2 Core X 2.5 Sq. MM	78000	METER	31.668
2.02	3 Core X 2.5 Sq. MM	232000	METER	99.296
2.03	3 Core X 4 Sq. MM	9000	METER	4.500
2.04	7 Core X 2.5 Sq. MM	2000	METER	1.274
2.04	3 Core X 4 Sq. MM	69000	METER	34.500
	Total	390000		171.238
3	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V.			
3.01	1 Core X 6 Sq. MM	3000	METER	0.408
4	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV			
4.01	4 Core X 4 Sq. MM	24000	METER	11.880
5	Copper Cond. PVC Insulated ZHFR Sheathed Unarmoured Cables 1.2 KV			
5.01	1 Pair X 12 AWG	2000	METER	0.640
6	Copper Cond. PVC Insulated ZHFR Sheathed Armoured Cables 1.2 KV			
6.01	1 Pair X 12 AWG	6000	METER	3.300
7	Copper Conductor Polythene Insulated Overall Shielded ZHFR Sheathed Unarmoured CAT-6 Cables.			
7.01	4 P CAT-6	1	METER	0.066
8	Copper Conductor Polythene Insulated ZHFR Sheathed Unarmoured CAT-6 Cables.			
8.01	4 P CAT-6	15	METER	0.568
9	Optical Fiber Cable (Various Types)			
9.01	OFC MM OM1 12F MULTITUBE PVC OUTER JACKET	5	KM	0.096
9.02	OFC MM OM1 24F MULTITUBE PVC OUTER JACKET	3	KM	0.095
9.03	OFC MM OM1 6F MULTITUBE PVC OUTER JACKET	12	KM	0.154
9.04	OFC SM G.652D 12F MULTITUBE PVC OUTER JACKET	10	KM	0.128
9.05	OFC SM G.652D 24F MULTITUBE PVC OUTER JACKET	6	KM	0.070
9.06	OFC SM G.652D 4F MULTITUBE PVC OUTER JACKET	2	KM	0.026
	Total	38		0.568

Vinod Kumar Kashyap
 विनोद कुमार कश्यप
 Vinod Kumar Kashyap
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 Directorate General of Foreign Trade
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Baljit Singh
 बलजीत सिंह / BALJIT SINGH
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 Udyog Bhawan, New Delhi-110011

Wissadikar - 63-

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05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/04/2017- Case No. 38/18/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807858 dated 16.09.2016)**

(i) Norms for export items at Sl. No. 1 to 8 may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 to 8.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1. However, for export item at Sl. No. 1.13, it may be allowed as 787.12 Kgs./km.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 4.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1 to 3, 5 & 6..
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 & 6.
7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 to 8.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 4 & 6.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.

(ii) For fixation of norms for export product at Sl. No. 9, Ministry of Information Technology may be consulted.

Norms committee may take a view

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05/04/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/76 dated 05/04/2017

Udys Bhawan, New Delhi-110011
Ministry of Commerce & Industry
Directorate General of Foreign Trade
विदेश व्यापार महानिदेशालय
उप महा निदेशक विदेश व्यापार
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Ministry of Commerce & Industry

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Udys Bhawan, New Delhi

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05-04-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/04/2017 - Case No. 7/18/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310048375 dated 09.09.2016)

Reply submitted by the firm vide their letter No. DCPL/2016-17/DGFT/791 dated 23.02.2017 has been perused which is not complete and accordingly they may be asked to submit the following information:

1. Details of indigenous inputs required in the manufacture of export items with net weight thereof per kilometer of each export item.
2. Net weight per KM of each cable including the weight of indigenous inputs.
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed, separately for each import item.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/71 dated 05/04/2017

बलजीत सिंह / BALJIT SINGH
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

-62-

58
05-04-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/04/2017 - Case No. 2/21/81 (M/s Diamond Metal Screens (Private) Limited) (Advance Authorization No. 0710110278 dated 19.08.2016)

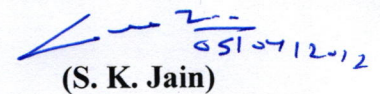
Advance Authorization may be ratified as under:

1. Following may be added with the description of export item:

Ladder Type Cable Trays		
Size (mm)	Quantity(Nos.)	Net Weight(Kgs.)
150x 3000 x0.8 mm	2500 Nos.	13750 Kgs.
300x 3000 x0.8 mm	2500 Nos.	20000 Kgs.
450x 3000 x0.8 mm	2500 Nos.	28125 Kgs.
600x 3000 x0.8 mm	2500 Nos.	32500 Kgs.
Perforated Cable Trays		
75x 2400 x0.8 mm	150 Nos.	150 Kgs.
100x 2400 x0.8 mm	150 Nos.	173 Kgs.
150x 2400 x0.8 mm	150 Nos.	225 Kgs.
225x 2400 x0.8 mm	150 Nos.	338 Kgs.
300x 2400 x0.8 mm	150 Nos.	414 Kgs.
450x 2400 x0.8 mm	150 Nos.	639 Kgs.
640x 2400 x0.8 mm	150 Nos.	825 Kgs.
Cable Trays Accessories		
Splice Plates	2250 Nos.	337 Kgs.
Riser Link Plates	2250 Nos.	45 Kgs.
Radius Plates	2250 Nos.	1800 Kgs.
Hold Down Brackets	2250 Nos.	90 Kgs.
TX Brackets	2250 Nos.	382 Kgs.
Total net weight		99793

2. Quantity of import item may be allowed as 106993 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

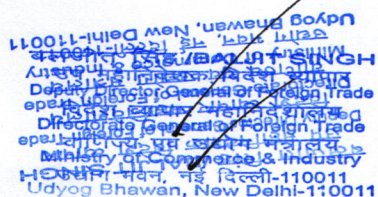
Norms committee may take a view

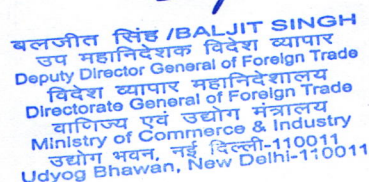

(S. K. Jain)

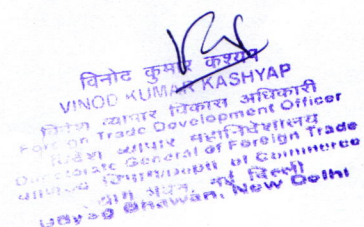
Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/58 dated 05/04/2017


बलजीत सिंह / BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi-110011

Department of Industrial Policy & Promotion
(TSW)

54
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 7/24/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162141 dated 28.07.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view

05/04/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/54 dated 05/04/2017

18/4

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

P.No. 7/58/17-TSW/47

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

52
05-04-2017

Subject: Advance Authorization for the export of Coated Aluminium Foil Unprinted.
Ref: DGFT U.O. No. 01/81/50/642/AM 17/DES-II/563 dated 24.3.2017

DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm:

- Manufacturing process indicating stage wise wastage of each raw material sought to be imported.
- Production of Coated Aluminium Foil Unprinted vis-à-vis consumption of imported Aluminium Foil and other indigenous items, if any, for the last three years duly certified by Chartered Accountant.


(NAND LAL)
Consultant
31.03.2017

DGFT (Shri V K Kashyap -FTDO)
TSW U.O. 7/58/2017/TSW


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi-110011

Copy to : Shri S.K. Jain, D.O., DIPP.


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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Sl. #	Part Name	Description of the Components to Be Exports	Grade of Sheets Required	Sheets Thickne ss	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Net Wt After Forming in KGS	Wastage/ Compon ents (in Kgs) (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wastage in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/ Part in Nos	Total Rivets Weight/ Part in KGS	Wt After Rivetting (Col 10+18) in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col 6*17) in Nos	Net Wt of Revitts in the export product(col 18*6) in KGS	Net Wt of Finished Goody/ Part in KGS	Grand Total Net Weight of Export KGS	
215	870-15192D	CHASSIS BASE MAINT BY PASS PDU	GI COIL	1.2 mm	100	1.230		1.040		0.190	123.00	104.00	19.00	15.45	7	0.056	1.096	1.116		700	5.6	1.116	111.60
216	870-15226	CHASSIS FRONT AP 8661	GI COIL	1.2 mm	100	2.420		2.110		0.310	242.00	211.00	31.00	12.81	32	0.256	2.366	2.386		3200	25.6	2.386	238.60
217	870-15226-001	CHASSIS FRONT AP8659	GI COIL	1.2 mm	200	2.420		2.110		0.310	484.00	422.00	62.00	12.81	32	0.256	2.366	2.386		6400	51.2	2.386	477.20
218	870-15226-002	CHASSIS FRONT AP8681	GI COIL	1.2 mm	100	2.420		2.110		0.310	242.00	211.00	31.00	12.81	32	0.256	2.366	2.386		3200	25.6	2.386	238.60
219	870-17120	RAIL EXTENDER MAIN W/ FASTENERS NS SX	GI COIL	2.0 mm	1000	0.090		0.060		0.030	90.00	60.00	30.00	33.33	6	0.048	0.108	0.128		6000	48	0.128	128.00
220	870-17121	RAIL EXTENDER SPACER NS SX	GI COIL	2.0 mm	1000	0.070		0.050		0.020	70.00	50.00	20.00	28.57	0	0.000	0.050	0.070		0	0	0.070	70.00
221	870-22231	CORD CAP C20 AP8659	GI COIL	1.20 mm	250	0.170		0.100		0.070	42.50	25.00	17.50	41.18	0	0.000	0.100	0.120		0	0	0.120	30.00
222	870-24442	BRACKET CORD RETEN LONG WAVE3 PDU	GI COIL	1.50 mm	100	0.520		0.410		0.110	52.00	41.00	11.00	21.15	0	0.000	0.410	0.430		0	0	0.430	43.00
223	870-24443	BRACKET CORD RETEN SHORT WAVE3 PDU	GI COIL	1.50 mm	100	0.260		0.130		0.130	26.00	13.00	13.00	50.00	0	0.000	0.130	0.150		0	0	0.150	15.00
224	870-24506	CHASSIS FRONT AP8970	GI COIL	1.20 mm	100	2.520		2.120		0.400	252.00	212.00	40.00	15.87	37	0.296	2.416	2.436		3700	29.6	2.436	243.60
225	870-24509	CHASSIS FRONT AP8931	GI COIL	1.20 mm	100	2.520		2.120		0.400	252.00	212.00	40.00	15.87	21	0.168	2.288	2.308		2100	16.8	2.308	230.80
226	870-24511	CHASSIS FRONT AP8930	GI COIL	1.20 mm	110	2.470		2.080		0.390	271.70	228.80	42.90	15.79	41	0.328	2.408	2.428		4510	36.08	2.428	267.08
227	870-24529	CORD CAP AP8632	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090		0	0	0.090	9.00
228	870-24532	COVER AP8632	GI COIL	1.20 mm	100	2.300		1.800		0.500	230.00	180.00	50.00	21.74	0	0.000	1.800	1.820		0	0	1.820	182.00
229	870-24564	COVER AP8930	GI COIL	1.20 mm	200	2.200		1.840		0.360	440.00	368.00	72.00	16.36	3	0.024	1.864	1.884		600	4.8	1.884	376.80
230	870-24566	COVER AP8932	GI COIL	1.20 mm	400	0.110		0.070		0.040	44.00	28.00	16.00	36.36	0	0.000	0.070	0.090		0	0	0.090	36.00
231	870-24572	COVER AP8870	GI COIL	1.20 mm	600	0.110		0.070		0.040	66.00	42.00	24.00	36.36	0	0.000	0.070	0.090		0	0	0.090	54.00
232	870-24574	CHASSIS FRONT AP8863	GI COIL	1.20 mm	150	2.900		1.900		0.600	375.00	285.00	90.00	24.00	27	0.216	2.116	2.136		4050	32.4	2.136	320.40
233	870-24575	COVER AP8833/K477-478	GI COIL	1.20 mm	100	2.470		2.080		0.390	247.00	208.00	39.00	15.79	3	0.024	2.104	2.124		300	2.4	2.124	212.40
234	870-24605	CHASSIS FRONT AP8862	GI COIL	1.20 mm	200	2.470		2.080		0.390	494.00	416.00	78.00	15.79	24	0.192	2.272	2.292		4800	38.4	2.292	458.40
235	870-24606	COVER AP8831	GI COIL	1.20 mm	100	1.270		1.040		0.230	127.00	104.00	23.00	18.11	24	0.192	1.232	1.252		2400	19.2	1.252	125.20
236	870-24607	COVER AP8832	GI COIL	1.20 mm	300	2.170		1.760		0.410	651.00	528.00	123.00	18.89	3	0.024	1.784	1.804		900	7.2	1.804	541.20
237	870-24608	CHASSIS FRONT AP8830	GI COIL	1.20 mm	300	2.470		2.080		0.390	741.00	624.00	117.00	15.79	24	0.192	2.272	2.292		7200	57.6	2.292	687.60
238	870-24609	CHASSIS FRONT AP8831	GI COIL	1.20 mm	175	1.100		0.880		0.220	192.50	154.00	38.50	20.00	3	0.024	0.904	0.924		525	4.2	0.924	161.70
239	870-24917	CHASSIS FRONT FOR AP8833	GI COIL	1.20 mm	100	1.270		1.040		0.230	127.00	104.00	23.00	18.11	12	0.096	1.136	1.156		1200	9.6	1.156	115.60
240	870-25295	END CAP 1.82IN FOR PDU WAVE3	GI COIL	1.20 mm	370	0.110		0.070		0.040	40.70	25.90	14.80	36.36	0	0.000	0.070	0.090		0	0	0.090	33.30
241	870-25296	CORD CAP 1.82IN 5-15/20P	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090		0	0	0.090	9.00
242	870-25311	END CAP 1.72IN	GI COIL	1.20 mm	500	0.110		0.070		0.040	55.00	35.00	20.00	36.36	0	0.000	0.070	0.090		0	0	0.090	45.00
243	870-25312	CORD CAP 1.82IN M32	GI COIL	1.20 mm	360	0.110		0.070		0.040	39.60	25.20	14.40	36.36	0	0.000	0.070	0.090		0	0	0.090	32.40
244	870-25313	CORD CAP 1.72IN 5-15/20P	GI COIL	1.20 mm	300	0.110		0.070		0.040	33.00	21.00	12.00	36.36	0	0.000	0.070	0.090		0	0	0.090	27.00
245	870-25317	CAP END AP8632	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090		0	0	0.090	9.00
246	870-25365	BREAKER HOUSING AP8970	GI COIL	1.20 mm	100	0.600		0.450		0.150	60.00	45.00	15.00	25.00	0	0.000	0.450	0.470		0	0	0.470	47.00
247	870-25970	CORD CAP AP8830J	GI COIL	1.20 mm	200	0.110		0.070		0.040	22.00	14.00	8.00	36.36	0	0.000	0.070	0.090		0	0	0.090	9.00
248	870-25971	CORD CAP AP8930J	GI COIL	1.20 mm	100	0.110		0.070		0.040	11.00	7.00	4.00	36.36	0	0.000	0.070	0.090		0	0	0.090	9.00
249	870-26204	CHASSIS FRONT AP8441& AP8453 MBO	GI COIL	1.20 mm	100	1.920		1.500		0.420	192.00	150.00	42.00	21.88	24	0.192	1.692	1.712		2400	19.2	1.712	171.20
250	870-26205	CHASSIS FRONT AP8461 MBO	GI COIL	1.20 mm	100	2.500		1.300		0.500	250.00	130.00	120.00	48.00	32	0.256	1.556	1.576		3200	25.6	1.576	157.60
251	870-26205-001	CHASSIS FRONT AP8459 MBO	GI COIL	1.20 mm	120	2.500		2.000		0.500	300.00	240.00	60.00	20.00	32	0.256	2.256	2.276		3840	30.72	2.276	273.12
252	870-26205-002	CHASSIS FRONT AP8481 MBO	GI COIL	1.20 mm	100	2.500		2.000		0.500	250.00	200.00	50.00	20.00	32	0.256	2.256	2.276		3200	25.6	2.276	227.60
253	870-27891	COVER AP8931	GI COIL	1.20 mm	100	1.270		1.020		0.250	127.00	102.00	25.00	19.69	3	0.024	1.044	1.064		300	2.4	1.064	106.40
254	870-27932	COVER AP8970	GI COIL	1.20 mm	50	2.230		1.020		0.430	111.50	51.00	60.50	54.26	3	0.024	1.044	1.064		150	1.2	1.064	53.20
255	870-27933	COVER AP8863	GI COIL	1.20 mm	100	2.230		0.960		0.430	223.00	96.00	127.00	56.95	3	0.024	0.984	1.004		300	2.4	1.004	100.40

Wastage of BCI Sheets/ Coils in %

(col 15/col 13)*100

27.53

विदेश व्यापार निदेशक
उप महा निदेशक विदेश व्यापार
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Page 5 of 5

बलजीत सिंह / BALJIT SINGH
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For VEER-O-METALS PVT. LTD

L.P. NINGHAWARY
Sst. Manager-Commercial

5/5

F.No. 7/58/17-TSW/47

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

52
05-04-2017

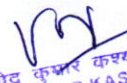
Subject: Advance Authorization for the export of Coated Aluminium Foil Unprinted.
Ref: DGFT U.O. No. 01/81/50/642/AM 17/DES-II/563 dated 24.3.2017

DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm:

- Manufacturing process indicating stage wise wastage of each raw material sought to be imported.
- Production of Coated Aluminium Foil Unprinted vis-à-vis consumption of imported Aluminium Foil and other indigenous items, if any, for the last three years duly certified by Chartered Accountant.


(NAND LAL)
Consultant
31.03.2017

DGFT (Shri V K Kashyap -FTDO)
TSW U.O. 7/58/2017/TSW


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Copy to : Shri S.K. Jain, D.O., DIPP.


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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Department of Industrial Policy & Promotion
(TSW)

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05-04-2017

NC Meeting dated 05/04/2017 - Case No. 7/24/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162141 dated 28.07.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view

05/04/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/54 dated 05/04/2017

B.S.

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V.K.

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Udyog Bhawan, New Delhi

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05-04-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/04/2017 - Case No. 2/21/81 (M/s Diamond Metal Screens (Private) Limited) (Advance Authorization No. 0710110278 dated 19.08.2016)

Advance Authorization may be ratified as under:

1. Following may be added with the description of export item:

Ladder Type Cable Trays		
Size (mm)	Quantity(Nos.)	Net Weight(Kgs.)
150x 3000 x0.8 mm	2500 Nos.	13750 Kgs.
300x 3000 x0.8 mm	2500 Nos.	20000 Kgs.
450x 3000 x0.8 mm	2500 Nos.	28125 Kgs.
600x 3000 x0.8 mm	2500 Nos.	32500 Kgs.
Perforated Cable Trays		
75x 2400 x0.8 mm	150 Nos.	150 Kgs.
100x 2400 x0.8 mm	150 Nos.	173 Kgs.
150x 2400 x0.8 mm	150 Nos.	225 Kgs.
225x 2400 x0.8 mm	150 Nos.	338 Kgs.
300x 2400 x0.8 mm	150 Nos.	414 Kgs.
450x 2400 x0.8 mm	150 Nos.	639 Kgs.
640x 2400 x0.8 mm	150 Nos.	825 Kgs.
Cable Trays Accessories		
Splice Plates	2250 Nos.	337 Kgs.
Riser Link Plates	2250 Nos.	45 Kgs.
Radius Plates	2250 Nos.	1800 Kgs.
Hold Down Brackets	2250 Nos.	90 Kgs.
TX Brackets	2250 Nos.	382 Kgs.
Total net weight		99793

2. Quantity of import item may be allowed as 106993 Kgs. as 1.072 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/58 dated 05/04/2017

Udyog Bhawan, New Delhi-110011
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05-04-2017

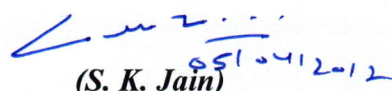
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/04/2017 - Case No. 7/18/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310048375 dated 09.09.2016)

Reply submitted by the firm vide their letter No. DCPL/2016-17/DGFT/791 dated 23.02.2017 has been perused which is not complete and accordingly they may be asked to submit the following information:

1. Details of indigenous inputs required in the manufacture of export items with net weight thereof per kilometer of each export item.
2. Net weight per KM of each cable including the weight of indigenous inputs .
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed, separately for each import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/71 dated 05/04/2017


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05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/04/2017- Case No. 38/18/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807858 dated 16.09.2016)**

(i) Norms for export items at Sl. No. 1 to 8 may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 to 8.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1. However, for export item at Sl. No. 1.13, it may be allowed as 787.12 Kgs./km.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2 & 4.
5. Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1 to 3, 5 & 6..
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 & 6.
7. Quantity of import item at Sl. No. 6 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 to 8.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 4 & 6.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.

(ii) For fixation of norms for export product at Sl. No. 9, Ministry of Information Technology may be consulted.

Norms committee may take a view

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05/04/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/76 dated 05/04/2017

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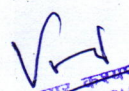
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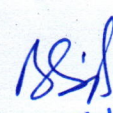
Export Item List

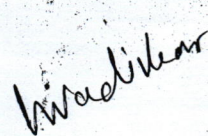
ADVANCE AUTHORISATION FILE NO. 03/95/040/00471/AM17 DT. 06.09.2016

ADVANCE AUTHORISATION NO. 0310807858 DT. 16.09.2016

Sr. No.	Size & type Of Cables	QTY	UOM	Total Cable Weight (MT)
1	Aluminium Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.			
1.01	3 Core X 25 Sq. MM	3000	METER	2.088
1.02	3 Core X 35 Sq. MM	1000	METER	0.852
1.03	3 Core X 70 Sq. MM	14000	METER	19.488
1.04	3 Core X 120 Sq. MM	9000	METER	18.297
1.05	3 Core X 150 Sq. MM	4000	METER	9.488
1.06	3 Core X 240 Sq. MM	8000	METER	29.056
1.07	3 Core X 300 Sq. MM	3000	METER	12.813
1.08	3.5 Core X 50 Sq. MM	4000	METER	4.848
1.09	3.5 Core X 150 Sq. MM	2000	METER	5.548
1.10	3.5 Core X 185 Sq. MM	3000	METER	10.197
1.11	3.5 Core X 240 Sq. MM	16000	METER	65.056
1.12	4 Core X 16 Sq. MM	9000	METER	5.949
1.13	4 Core X 70 Sq. MM	1000	METER	2.343
1.14	3.5 Core X 300 Sq. MM	3297	METER	16.716
	Total	80297		202.739
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.			
2.01	2 Core X 2.5 Sq. MM	78000	METER	31.668
2.02	3 Core X 2.5 Sq. MM	232000	METER	99.296
2.03	3 Core X 4 Sq. MM	9000	METER	4.500
2.04	7 Core X 2.5 Sq. MM	2000	METER	1.274
2.04	3 Core X 4 Sq. MM	69000	METER	34.500
	Total	390000		171.238
3	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V.			
3.01	1 Core X 6 Sq. MM	3000	METER	0.408
4	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV			
4.01	4 Core X 4 Sq. MM	24000	METER	11.880
5	Copper Cond. PVC Insulated ZHFR Sheathed Unarmoured Cables 1.2 KV			
5.01	1-Pair X 12 AWG	2000	METER	0.640
6	Copper Cond. PVC Insulated ZHFR Sheathed Armoured Cables 1.2 KV			
6.01	1 Pair X 12 AWG	6000	METER	3.300
7	Copper Conductor Polythene Insulated Overall Shielded ZHFR Sheathed Unarmoured CAT-6 Cables.			
7.01	4 P CAT-6	1	METER	0.066
8	Copper Conductor Polythene Insulated ZHFR Sheathed Unarmoured CAT-6 Cables.			
8.01	4 P CAT-6	15	METER	0.568
9	Optical Fiber Cable (Various Types)			
9.01	OFC MM OM1 12F MULTITUBE PVC OUTER JACKET	5	KM	0.096
9.02	OFC MM OM1 24F MULTITUBE PVC OUTER JACKET	3	KM	0.095
9.03	OFC MM OM1 6F MULTITUBE PVC OUTER JACKET	12	KM	0.154
9.04	OFC SM G.652D 12F MULTITUBE PVC OUTER JACKET	10	KM	0.128
9.05	OFC SM G.652D 24F MULTITUBE PVC OUTER JACKET	6	KM	0.070
9.06	OFC SM G.652D 4F MULTITUBE PVC OUTER JACKET	2	KM	0.026
	Total	38		0.568


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05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 1/1/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064392 dated 16.11.2016)

Firm may be asked to submit the following information:

1. Voltage rating and insulating & sheathing materials for export items at Sl. No. 1 to 26.
2. Quantity of export items at Sl. No. 1 to 26 has been given in Sq. meter, the same may be clarified and correct UOM may be given.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/94 dated 05/04/2017

Udyog Bhawan, New Delhi-110011
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05/04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 6/24/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310809779 dated 13.12.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of 1600 Kgs., 1200 Kgs., 1371 Kgs., 8866 Kgs., 120304 Kgs. & 2222 Kgs. may be specified with the quantities of export products from Sl. No 1 to 6 respectively
2. Words "Aluminium PVC concentric cable with Copper Communication wires" may be suffixed with the description of export item at Sl. No. 5.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 19300.43 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 4, 5 & 6.
4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 13618 Kgs. for export products at Sl. No. 1 to 3 & 5, taking clue from Engineering Table No. 5.
5. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1, 2 & 6, as claimed by the firm
6. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3, 5 & 6, as claimed by the firm.

Norms committee may take a view

05/04/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/96 dated 05/04/2017

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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

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05-04-2017

NC Meeting dated 05/04/2017 - Case No. 4/1/81 (M/s Associated Cables Pvt. Limited)
(Advance Authorization No. 0310810350 dated 05.01.2017)

Firm may be asked to submit the following information:

1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/100 dated 05/04/2017

बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

101
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 5/24/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310810369 dated 06.01.2017)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/101 dated 05/04/2017

बलजीत सिंह /BALJIT SINGH
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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

102
05-04-2017

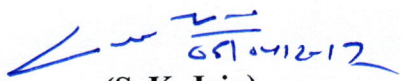
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 05/04/2017-Case No. 11/1/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310810393 dated 09.01.2017)

Advance Authorisation may be ratified as under:

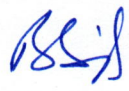
1. Quantity of import item may be allowed as applied for i.e. 29001.57 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view

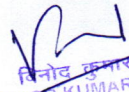

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/102 dated 05/04/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

103
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 1/24/81 (M/s Anvil Cables Pvt. Limited) (Advance Authorization No. 0210207242 dated 10.01.2017)

Advance authorization may be ratified as under:

1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1 & 2.
2. Net weight of export items at Sl. No. 1 & 2 may be specified as 162.4 MT & 217.48 MT respectively.
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as 282.601 MT as 1.01 Kgs./Kg. content in export items at Sl. No. 1 & 2.
4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 104.079 MT as 1.04 Kgs./Kg. content in export items at Sl. No. & 2 as claimed by the firm.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/103 dated 05/04/2017

बलजीत सिंह /BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
भारतीय वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
भारतीय वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

104
05.04.2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

FILE .NO. 03/ 95/ 040/ 773 /AM - 17 ³⁴⁸

DATE: 10/11/17

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: Haradhan Das , DY.DGFT, NC-I

Sub: Grant of Advance Authorization of ~~Net to Net basis~~
in terms of Para 4.7 of HBP/ **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/s. Metal Post, Mumbai- have been
granted Advance Authorization No. 0310810435 DT 10/11/17

The Advance Authorization has been issued on ~~Net to Net basis~~ in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed

Yours faithfully,



(R.R. BORIKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

RN
14/11/17

Udyog Bhawan, New Delhi-110011
विदेश व्यापार विकास अधिकारी
अतिरिक्त निदेशक जनरल
विदेश व्यापार
उद्योग भवन, नई दिल्ली-110011

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
अतिरिक्त निदेशक जनरल
विदेश व्यापार
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

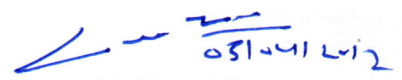
105
05-04-2017

NC Meeting dated 05/04/2017-Case No. 12/1/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310810451 dated 11.01.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 102000 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/105 dated 05/04/2017


बलजीत सिंह / BALJIT SINGH
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

बलजीत सिंह / BALJIT SINGH
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

106
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/04/2017- Case No. 25/1/81 (M/s Tirupati Plastomatics Pvt. Limited)
(Advance Authorization No. 1310048525 dated 12.01.2017)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view

(S. K. Jain)
05/04/2017

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/106 dated 05/04/2017

18.4.17

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Vinod

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग (DIPP) of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

107
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 3/1/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310810530 dated 16.01.2017)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 16 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	25352	7	23037	13	493
2	26916	8	42385	14	1769
3	10655	9	1540	15	24661
4	12454	10	21668	16	280
5	692	11	512		
6	78	12	947		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 49623.08 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 6, 11 to 14 & 16.
3. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 67218.68 Kgs. , as 1.01 Kgs./Kg content in the export products at Sl. No. 7 to 10 & 15.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 3 to 5, 7 to 10 & 15, as claimed by the firm
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 6 & 11 to 15, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. G.I. Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 12 to 15, as claimed by the firm

Norms committee may take a view

05/04/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/107 dated 05/04/2017

18/4

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.

VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

109
5-4-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/95/040/ 8/6 /AM/7/348

Dated 17/11.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: Haradhan Das Dy.DGFT, NC-I

Sub: Grant of Advance Authorization on **Repeat Basis**
as per Para 4.7 & 4.7.2 of HBP (Vol.I) 2009-14

Sir,

M/s. Metal Port have been granted
Advance Authorization No. 03/08/0569 dated 17/11.2014
The copies of application are not being forwarded to Headquarters due to the following reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in copy of decision enclosed.

~~Mtg. No.~~

~~Dated~~

Yours faithfully,

(R.R.BORIKAR)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

BALJIT SINGH
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011.

VINOD KUMAR KASHYAP
विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

VW
14/11/17

112
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 2/1/81 (M/s Anvil Cables Pvt. Limited) (Advance Authorization No. 0210207266 dated 20.01.2017)

Advance authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 52.267 MT, 19.695 MT & 105.04 MT respectively.
2. Word "2.64 mm & 4 mm diameter" may be suffixed with the description of import item and its quantity may be allowed as 178.722 MT as 1.01 Kgs./Kg. content in export items.

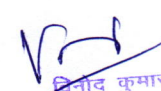
Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/112 dated 05/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

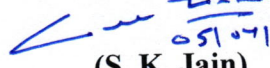
114
05-04-2017

NC meeting dated 05/04/2017 - Case No. 27/1/81 (M/s. Welspun Wasco Coatings Pvt. Limited) (Advance Authorization No. 3710002667 dated 20.01.2017)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified 21470 Meters in addition to its weight.
2. Following may be added with the description of export item:
"Alloy Steel Pipe Size: OD 42 inches x 31.75 mm(WT) ; CWC density 3365 Kgs./ mtr³ ;No. of Anodes: 40"
3. Following may be added with the description of import item at Sl. No. 1:
"Size: OD 42 inches x 31.75 mm(WT)"
4. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 17400 MT (21470 Meters) on net to net basis.
5. Quantity of import item at Sl. No. 2 viz. Cement may be allowed as 3422 MT as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 3 viz. Iron Ore may be allowed as 14449 MT as 1.05 Kgs./Kg. content in export item..
7. Quantity of import item at Sl. No. 4 viz. Sand may be allowed as 951 MT as 1.05 Kgs./Kg. content in export item.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No.5 and its quantity may be allowed as 95458 Sq. meters as 1.05 Sq.mtrs./ Sq.mtrs. content in export item.
9. Quantity of import item at Sl. No. 6 viz. Adhesive may be may be allowed as 1.05 Kgs./Kg. content in export item.
10. Quantity of import item at Sl. No. 7 viz. Anode may be allowed on net to net basis with accountability clause.

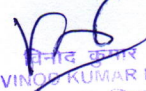
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/114 dated 05/04/2017


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

115
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC meeting dated 05/04/2017 - Case No. 28/1/81 (M/s. Welspun Wasco Coatings Pvt. Limited) (Advance Authorization No. 3710002666 dated 20.01.2017)

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified 21470 Meters in addition to its weight.
2. Following may be added with the description of export item:
"Non-Alloy Steel Pipe Size: OD 42 inches x 31.75 mm(WT) ; CWC density 3365 Kgs./ mtr³ ;No. of Anodes: 40"
3. Following may be added with the description of import item at Sl. No. 1:
"Size: OD 42 inches x 31.75 mm(WT)"
4. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 17400 MT (21470 Meters) on net to net basis.
5. Quantity of import item at Sl. No. 2 viz. Cement may be allowed as 3422 MT as 1.05 Kgs./Kg. content in export item.
6. Quantity of import item at Sl. No. 3 viz. Iron Ore may be allowed as 14449 MT as 1.05 Kgs./Kg. content in export item..
7. Quantity of import item at Sl. No. 4 viz. Sand may be allowed as 951 MT as 1.05 Kgs./Kg. content in export item.
8. Word "Relevant" may be prefixed with the description of import item at Sl. No.5 and its quantity may be allowed as 95458 Sq. meters as 1.05 Sq.mtrs./ Sq.mtrs. content in export item.
9. Quantity of import item at Sl. No. 6 viz. Adhesive may be may be allowed as 1.05 Kgs./Kg. content in export item.
10. Quantity of import item at Sl. No. 7 viz. Anode may be allowed on net to net basis with accountability clause.

Norms committee may take a view

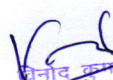
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/115 dated 05/04/2017



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

116
05-04-2017

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0210207274 dated 15.12.2016 - M/s Kritika Wires Private Limited, Kolkata.

DGFT may refer to their UO note No 01/81/50/592/AM-17/DES-2/134 dated 22.02.2012 for ratification of input-output norm for import of 491.83 MT Alloy Hot Rolled Steel Wire Rod and 22.50 MT Zinc Ingot 99.99% purity against export 500 MT Non Alloy Zinc Coated Wire by **M/s Kritika Wires Private Limited, Kolkata** for comments/views of the Ministry of Steel. In this connection, the following information of the above mentioned AA may be obtained from the applicant so that the aforesaid AA could be ratified:

- (1) Why Alloy Hot Rolled Steel Wire Rod has been proposed for import against export of Non Alloy Steel Zinc Coated Wire?
- (2) What is the diameter of export and import of wire?
- (3) What is the Zinc coating weight per square meter of wire?
- (4) What is the wastage for conversion of wire rod into wire?



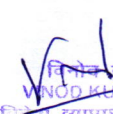
(S.K. Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel UO.No. 2(4)/2017-TD dated 28.02.2017


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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

117
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 15/1/81 (M/s Luxfer Uttam India Pvt. Limited)
(Advance Authorization No. 0510401391 dated 27.01.2017)

Firm may be asked to submit the following information:

1. Difference in export items and import items with details of manufacturing operations on import items, if any.
2. Details of any other inputs in export items, imported or indigenous, if any, with value thereof.

Norms committee may take a view

05-04-2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/117 dated 05/04/2017

B.S.J.
बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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V.K.
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Udyog Bhawan, New Delhi

118
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 16/24/81 (M/s Sharp Wire Industries (India) Private Limited) (Advance Authorization No. 0410162766 dated 01.02.2017)

Taking clue from SION C-1172, Advance Authorization may be ratified as under:

1. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 28080 Kgs. as 1.08 Kgs./Kg. content in the export item.
2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 14700 Kgs. as 1.05 Kgs./Kg. content in the export item.

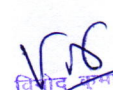
Norms committee may take a view

05/04/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/118 dated 05/04/2017


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

120
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 9/1/81 (M/s Elkay Telelinks Limited) (Advance Authorization No. 0510401602 dated 10.02.2017)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form.

Norms committee may take a view

05-04-2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/120 dated 05/04/2017

18/8

बलजीत सिंह /BALJIT SINGH
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V

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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

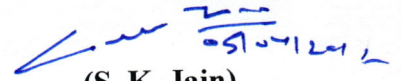
123
05-04-2017

NC Meeting dated 05/04/2017- Case No. 20/1/81 (M/s Rajputana Industries Pvt. Limited)
(Advance Authorization No. 1310048564 dated 17.02.2017)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 1310048376 dated 09.09.2016 ratified in NC meeting dated 07/03/2017 :

1. Based on their actual past consumption, quantity of import item at Sl. No. 1 (Copper Scrap) may be allowed as 30.60 MT as 1.02 Kgs./Kg. content in the export item.

Norms committee may take a view.

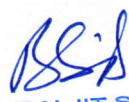


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/123 dated 05/04/2017


बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011


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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

125
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 24/1/81 (M/s Wago Pvt. Limited) (Advance Authorization No. 0510401741 dated 21.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 3.

Norms committee may take a view

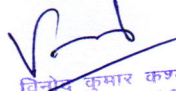
05/04/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/125 dated 05/04/2017


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

126
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 14/1/81 (M/s Kumar Industries) (Advance Authorization No. 0510401775 dated 23.02.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 197000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216700 Kgs. as 1.10 Kgs./Kg. content in export items.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/126 dated 05/04/2017

बलजीत सिंह /BALJIT SINGH
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

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वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

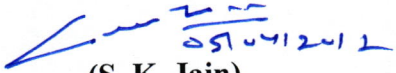
127
05-04-2017

NC Meeting dated 05/04/2017 - Case No. 16/1/81 (M/s Luxfer Uttam India Pvt. Limited)
(Advance Authorization No. 0510401771 dated 23.02.2017)

Firm may be asked to submit the following information:

1. Difference in export items and import items with details of manufacturing operations on import items, if any.
2. Details of any other inputs in export items, imported or indigenous, if any, with value thereof.

Norms committee may take a view


05-04-2017

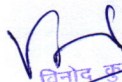
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/21/2017-TSW/127 dated 05/04/2017


बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi-110011


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Udyog Bhawan, New Delhi

128
05-04-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. 23/1/81 (M/s Vijay Steels) (Advance Authorization No. 0510401767 dated 23.02.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "containing 49000 Kgs. of Stainless Steel Grade 201" may be suffixed with the description of export item at Sl. No. 1.
2. Words "containing 24000 Kgs. of Stainless Steel Grade 410" may be suffixed with the description of export item at Sl. No. 2.
3. Words "of relevant thickness and grade" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 53900 Kgs. as 1.10 Kgs./Kg. content in export items at Sl. No. 1.
4. Words "of relevant thickness and grade" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 26400 Kgs. as 1.10 Kgs./Kg. content in export items at Sl. No. 2.

Norms committee may take a view

/ 05/04/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/128 dated 05/04/2017

BSP

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V

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Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-2
05-04-2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Letwind Sriram for ratification of norms of AA no-0410147961 dt 15-07-2013 .

Ref-DGFT ID Note-01/81/50/194/AM-14/DES-II/119 dt 27-01-2017

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Letwind Sriram. Firm's representation has been examined. I am directed to state that the comment of this Office is as under:

"Para 6 of the enclosed letter clarifies EP as electrical motor with which DHI is not concern. DIPP may be consulted. "

This issues with the approval of IA(KKT).

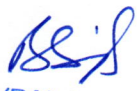


B.C.Nayak
Development Officer
20-02-17

FTDO, DGFT, DES-II

Deptt. of HI, UO No 3(39)/13-TSW(B)

dated



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi-110011



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Udyog Bhawan, New Delhi

10
23/7/17

5/4

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

AR-5
05-04-2017

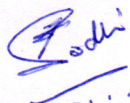
30(105)/13-ME

Subject: AA no 0310721688 dated 22.1.2013 of M/s Mc Com Industries India Pvt Ltd.

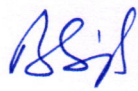
The norms may be recommended as follows:-

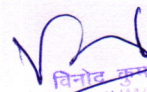
- Sno 1 of items of import may be allowed for 367.5 kg after affecting 50% recovery for scrap and inclusive of 11.36% wastage.
- Sno 2 of items of import may be allowed for 468 kg after affecting 50% recovery for scrap and inclusive of 7.95% wastage.
- Sno 3 of items of import may be allowed for 75 kg after affecting 50% recovery for scrap and inclusive of 29.3% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi) 15/3
AD (ME)

Shri V.K.Kashyap FTDO, DGFT Udhog Bhawan New Delhi
O/o The DC(MSME) UO note no 30(105)/13-ME dated 15.03.17


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-9
05-04-2017

NC Meeting dated 05/04/2017 - Case No. A/R-9 (M/s Alstrong Enterprises India Pvt. Ltd.) (Advance Authorization No. 0510396200 dated 03.11.2015)

Status quo may be maintained as the norms have already been modified in NC meeting dated 04/81 dated 17.05.2016

Norms committee may take a view

2.2
05/04/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/9-A/R dated 05/04/2017

B.S.

बलजीत सिंह /BALJIT SINGH
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

V.K.

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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5/4/17

Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
MECHANICAL DIVISION

AR-10
05-04-2017

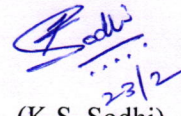
30(2)/16-ME

Subject: AA no 0510373564 dated 16.12.13 in respect of M/s Friction Metal Fibres.

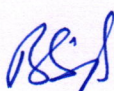
The norms may be recommended as follows:-

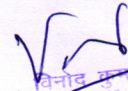
- Total weight of export product may be amended to 234 MT as requested by firm and UOM may be changed to MT instead of numbers.
- Sno 1 of items of import may be allowed as per Packing Policy.
- Sno 2 of Import may be allowed for 237 MT inclusive of 1.3% wastage after affecting 50% recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(3)/16-ME dated 23.02.17


बलजीत सिंह /BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: AA no 0510252073 dtd 06.11.2009 of M/s Hosley India Pvt Ltd,
To: Vinod Kashyap <nc2.dgft@nic.in>

Date: 03/30/17 12:25 PM

From: Kanwalinder singh sodhi <kanwalinder.sodhi@nic.in>

AR-15
05-04-2016

Sir

With reference to subject AA the following amendment may be made:-
Quantity of Export item may be amended to 119608 kg (palm wax content) .
Rest of the conditions remain the same.

Regards

K.S.Sodhi

AD-ME

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

AR-16
05-04-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/04/2017 - Case No. A/R-16 (M/s Suraj Limited) (Advance Authorization No. 0810135589 dated 01.07.2015)

As requested by the applicant, Advance Authorization may be ratified on repeat basis as per their Advance Authorization No. 0810131446 dated 19.05.2014 ratified in NC meeting No. 3/81 dated 19/05/2015.

Norms committee may take a view

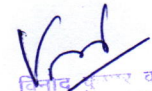
05/04/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/21/2017-TSW/16-A/R dated 05/04/2017



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

AR-21
05-04-2017

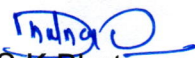
Subject: Re-ratification of input-output norm against the Advance Authorization (AA) No 0310794570 dated 13.03.2015 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO note No 2(2)2015-TW dated 23.03.2015 of the Ministry of Steel whereby this Ministry had ratified two Advance Authorizations of M/s Phoenix Foils Private Limited, Mumbai. In this connection, it may be noted that the applicant had applied for allowing import 53750 Kgs Hot Rolled Stainless Steel Wide Coils/strips of Grade 316L width above 310 mm and thickness above 0.20 mm against export of 52184 Kgs Cold Rolled Stainless steel strips/coils of 35 to 310 mm of thickness 0.08 to 0.20mm. Accordingly, this Ministry recommended the aforesaid quantity of import against export.

It may be noted that this Ministry recommends 3% wastage on import of Cold Rolled Stainless Steel Coils against export of Cold Rolled stainless steel coils/ strips of lower thickness and width. However, there is a standard Input-Output norm at SI No C-526 wherein 7.5% wastage is allowed for import of Hot Rolled Stainless Steel Coils against export Cold Rolled Stainless Steel coils/strips.

The applicant has informed that they have imported 38610 Kgs Hot Rolled Stainless Steel Wide Coils of Grade 316L width 1250 mm and thickness 2.50/2.60 mm against export of 36345.2 Kgs Cold Rolled Stainless steel strips of 32 to 64.50 mm of thickness 0.18 to 0.19 mm. The required quantity of import works out to 39071.09 Kgs, which is more or less as per the aforesaid Input-Output norm at SI No C526.

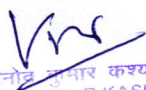
In view of the above, this Ministry recommends import of 39071.09 Kgs Hot Rolled Stainless Steel Wide Coils of Grade 316L width 1250 mm and thickness 2.50/2.60 mm against export of 36345.2 Kgs Cold Rolled Stainless steel strips of 32 to 64.50 mm of thickness 0.18 to 0.19 mm.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(8)/2014-TD dated 06.03.2017


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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness. (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....